Bill No. 165 of 2022

THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AMENDMENT) BILL, 2022

By

SHRI M.K. RAGHAVAN, M.P.

A

BILL

further to amend the All India Institute of Medical Sciences Act, 1956.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the All India Institute of Medical Sciences Act, 2022.

Short title and commencement.

- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- 2. After section 3 of the All India Institute of Medical Sciences Act, 1956, the following

Insertion of new section 3A.

section shall be inserted, namely:-

Establishment of All India Institute of Medical Sciences at Kozhikode in the State of Kerala.

- "3A. (1) There shall be established an All India Institute of Medical Sciences at Kozhikode in the State of Kerala which shall be a body corporate, to be known as the All India Institute of Medical Sciences, Kozhikode.
- (2) The provision of this Act shall apply *mutatis mutandis* to the All India Institute of Medical Sciences, Kozhikode established under sub-section (1).".

5

STATEMENT OF OBJECTS AND REASONS

The State of Kerala has been demanding for establishment of an All India Institute of Medical Sciences at Kozhikode. The land has been identified and allocated for the purpose at Kinalur at Kozhikode district. Kerala is a State which has over the years invested heavily on health of its people. We have built one of the nation's best health infrastructures in our State. However, in recent years the number of communicable and lifestyle diseases in the State are on the rise due to rapid transit of our population and heavy population density. Day-by-day our country is witnessing new disease. The State needs a central institute like All India Institute of Medical Sciences to combat emerging challenges in healthcare sector. This will enable the State to ensure that the health of its citizens are always protected. India must slowly and steadily increase its health expenditure as part of GDP to nearly 4 percent.

The Bill, therefore, seeks to amend the All India Institute of Medical Sciences Act, 1956 with a view to establish an All India Institute of Medical Sciences at Kozhikode in the State of Kerala.

Hence this Bill.

New Delhi; 1 *July*, 2022.

M.K. RAGHAVAN

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for establishment of an All India Institute of Medical Sciences at Kozhikode in the State of Kerala. The Bill, therefore, if enacted would involve expenditure from the Consolidated Fund of India. It is estimated that an expenditure of about rupees one hundred crore would be incurred per annum from the Consolidated Fund of India.

A non-recurring expenditure of about rupees one thousand and five hundred crore is likely to be involved.

ANNEXURE

Extracts from the All India Institute of Medical Sciences Act, 1956

(25 of 1956)

3. (1) With effect from such date as the Central Government may, by notification in the

Official Gazette, appoint in this behalf, there shall be established for the purposes of this Act an institution to be called the All India Institute of Medical Sciences.

Establishment and incorporation of the Institute.

Provided that the Central Government may, on and after the commencement of the All India Institute of Medical Sciences (Amendment) Act, 2012, establish by notification in the Official Gazette, such other All India Institutes of Medical Sciences at such places as it may specify in the said notification in addition to the existing Institute and the corresponding Institutes.

(2) Every Institute shall be a body corporate by the name aforesaid having perpetual succession and a common seal, with power to acquire, hold and dispose of property, both movable and immovable, and to contract, and shall by the said name sue and be sued.

LOK SABHA

A

BILL

further to amend the All India Institute of Medical Sciences Act, 1956.